

# FORM A

## PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

### FOR THE ATTENTION OF THE CREDITORS OF ATTIVO ECONOMIC ZONE (MUMBAI) PRIVATE LIMITED

#### RELEVANT PARTICULARS

1.	Name of the Corporate Debtor	<b>ATTIVO ECONOMIC ZONE (MUMBAI) PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	19/12/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Kolkata
4.	Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor	U45400WB2008PTC224115
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> IPCL Building, Plot No. X-1, 2 & 3 Block - EP, Sector - V, Salt Lake City, Kolkata-700091
6.	Insolvency commencement date in respect of corporate debtor	<b>09.06.2023</b>
7.	Estimated date of closure of insolvency resolution process	<b>06.12.2023</b> (180 days from the date of commencement of Corporate Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Bimal Kanti Choudhury <b>IBBI/IPA-001/IP-P01028/2017-2018/11682</b> <b>AFA Validity Upto : 10th November 2023</b>
9.	Address and email of the interim resolution professional, as registered with the Board	<b>Address:</b> 77A/50 Raja S.C.Mallick Road, 8 S.P.B. Block, Kolkata 700092. <b>Email:</b> bimalkantichoudhury@gmail.com
10.	Address and email to be used for correspondence with the interim resolution professional	<b>Address:</b> 77A/50 Raja S.C.Mallick Road, 8 S.P.B. Block, Kolkata 700092 <b>Email:</b> ip.attivo@gmail.com
11.	Last date for submission of claims	<b>23.06.2023</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	Not Applicable as per information available with IRP
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	a) Web Link: <a href="http://www.ibbi.gov.in/downloadform.html">http://www.ibbi.gov.in/downloadform.html</a> b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench (Court-I), has ordered the commencement of a corporate insolvency resolution process of **ATTIVO ECONOMIC ZONE (MUMBAI) PRIVATE LIMITED** on **09<sup>th</sup> June, 2023**.

The creditors of **ATTIVO ECONOMIC ZONE (MUMBAI) PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **23<sup>rd</sup> June 2023** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA- Not Applicable as per information available with IRP.

**Submission of false or misleading proofs of claim shall attract penalties.**

Place : Kolkata  
Date : 11.06.2023

**Bimal Kanti Choudhury**  
**Interim Resolution Professional**  
**IBBI/IPA-001/IP-01028/2017-2018/11682**

